

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †5216
TO BE ANSWERED ON 27.03.2018**

REPORTS OF NCSCs

†5216. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has taken/ proposes to take any steps to consider the reports of the National Commission for Scheduled Castes (NCSCs) laid on the Table of the House from time to time and to implement the recommendations at the earliest;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) to (c): Every recommendation made by National Commission for Scheduled Castes (NCSCs) in their reports is considered/examined in the Ministry in consultation with the Ministries/Departments concerned. After thorough examination, the Action Taken Report is prepared on each recommendation indicating their current status, the action taken or proposed to be taken on it, whether it is being accepted by the Government and in cases of non-acceptance, the reasons for same. Thereafter, as per the provisions of Article 338 (6) of the Constitution, the reports are laid before each House of Parliament along with the complete memorandum, which explains the Action Taken on each recommendation.
